

Preamble - RAILWAY RED TARIFF RULES, 2000

RAILWAY RED TARIFF RULES, 2000

PREAMBLE

In exercise of the powers conferred by Section 67 and Section 87 of the Railways Act, 1989 (No. 24 of 1989) and in supersession of the Railways Red Tariff Rules, 1960 except as respect things done or omitted to be done before such supersession, the Central Government hereby makes the following rules for the conveyance by rail of dangerous goods, namely:-

Rule 1 - Short title, commencement and application

PRELIMINARY

- (1) These rules may be called the Railways Red Tariff Rules, 2000.
- (2) They shall come into force on the 16th day of August, 2000.
- (3) They shall apply to the carriage by rail including carriage in containers of the dangerous goods specified in these rules but not to the carriage of explosives and certain other dangerous goods for the Defence Services of the Government of India, in respect of which separate rules have been provided in the Military Tariff.

Rule 2 - Definition

In these rules, unless the context otherwise requires:-

- (a) "Authorised railway servant" means any person employed by a railway administration in connection with the service of a railway and for the time be authorised to transact the concerned business of the railway;
- (b) "B.G." means Broad Gauge;
- (c) "Carriage" means a four-wheeled carriage used for transport and includes a goods wagon;
- (d) "C.C." means carrying capacity and indicates that the weight for charge is the carrying capacity of the wagon used;
- (e) "Goods train" means a train (other than a ballast train) intended solely or mainly for the carriage of animals or goods;
- (f) "Gross weight" means the weight of the article including the weight of the packing;
- (g) "I.R.C.A." means Indian Railway Conference Association:

- (h) "M.G." means Metre Gauge;
- (i) "Mixed Train" means a train intended for the carriage of passengers and goods or of passengers, animals and goods;
- (j) "Naked, Light" means the common type of electric torch, hand lanterns and ordinary portable electric appliances other than those complying with the Indian Standard Specification No. IS. 2206-1984 and IS. 2148-1984.
- (k) "N.G." means Narrow Gauge;
- (l) "N.O.C." means not otherwise classified;
- (m) "Parcels Train" means a train intended solely or mainly for the carriage of coaching traffic other than passenger traffic;
- (n) "Passenger Train" means a train intended solely or mainly for the carriage of passengers and other coaching traffic;
- (o) "Railways Act" means the Railway Act 1989 (No. 24 of 1989);
- (p) "Sectional Van", means any carriage, including a parcel van, used for the collection and distribution of consignments of goods insufficient in weight to form an authorised minimum wagon load for a particular station;
- (q) "Station" means any place on a line of railway at which traffic is dealt with or at which an authority to proceed is given under the system of working.
- (r) "Tranship or Road Van Train" means a train which collects and distributes consignments of goods insufficient in weight to form an authorised minimum wagon load for a particular station;
- (s) "W" means the minimum weight in quintals per 4-wheeled wagon, to which the rate applies;
- (t) "Wagon" means goods stock, whether attached to goods, passenger, mixed or parcels trains;

Rule 3 - Arrangement of Chapters

(1) Dangerous goods shall, having regard to the Hazard involved in their carriage by rail, be classified into the following eight classes, namely:-

- (i) Explosives
- (ii) Gases, compressed, liquefied or dissolved under pressure
- (iii) Petroleum and other flammable liquids
- (iv) Flammable solids
- (v) Oxidizing substances

(vi) Poisonous (Toxic) substances

(vii) Radio-active substances; and

(viii) Acids and other corrosives

(2) Chapters I to VIII respectively deal with the classes of dangerous goods specified in clauses (i) to (viii) of sub-rule (1) and contain:-

(a) General rules governing acceptance, handling, carriage, storage, delivery and the like of the commodities included in that class;

(b) A Table indicating the names of commodities, their packing conditions, marking and labelling storage and carriage of the commodities aforesaid and is numbered after the chapter to which it relates. General classification and "W" or "CC" weight condition under which wagonload rates apply are available in R.C.A. Goods Tariff, Part I (Vol. II) in force from time-to-time.

(c) Appendices which are numbered after the Chapter to which they relate.

(3) The forms of the forwarding note and the notice of arrival of consignments which are common to all classes of dangerous goods are set out in Annexures A and B to these rules.

Rule 4 - Numbering of rules

Every rule is given a three digits number in which the 100th digit indicates the number of the chapter and the other two digits the number of the rule. The main parts of a rule are indicated with decimal point and further sub-divisions are indicated with numeric or letters placed in brackets.

Rule 5 - Labels and Colours

(1) The pictorial labels prescribed for use on packages, wagons or carriages are those specified in the Indian Standard Code of Symbols for Labelling of Dangerous Goods (IS: 1260-1958) issued by the Indian Standards Institution;

(2) The identification colours prescribed for gas cylinders or containers conform to the Indian Standards Specifications as contained in IS: 4379 and IS: 3933.

(3) Cylinders used for new gases and gas mixtures for which identification colours are not provided in sub-rule (i) shall be painted with the colours indicated in the following table, namely:-

Railways Red Tariff (Amendment) Rules, 2023

[03rd February 2023]

In exercise of the powers conferred by clause (b) of sub section (2) of section 87 and section 67 of the Railways Act, 1989 (24 of 1989), the Central Government hereby makes the following further to amend the Railways Red Tariff Rules, 2000, namely:-

Rule - 1. Short title and commencement

- (1) These rules may be called the Railways Red Tariff (Amendment) Rules, 2023.
- (2) They shall come into force on the date of their publication in the Official Gazette.

Rule - 2.

In the Red Tariff Rules, 2000 (hereinafter referred to as the said rules), in opening portion, for the words, brackets, letter and figures "section 67 and section 87", the words and figures "clause (b) of sub-section (2) of section 87 read with section 67" shall be substituted.

Rule - 3.

In the said rules, in rule 2, after clause (a), the following clauses shall be inserted, namely:-

" (aa) "ADN" means the European Agreement concerning the International Carriage of Dangerous Goods by Inland Waterways;

(ab) "ADR" means the Agreement concerning the International Carriage of Dangerous Goods by Road, including all special agreements signed by those states involved in the transport operation."

Rule - 4.

In the said rules, in rule 2, after clause (d), the following clause shall be inserted, namely:-

" (da) "COTIF" means the Convention concerning International Carriage by Rail."

Rule - 5.

In the said rules, in rule 2, after clause (f), the following clauses shall be inserted, namely:-

" (fa) "IBC" means intermediate bulk containers;

(fb) "ICAO" means the International Civil Aviation Organisation;

(fc) "IMDG" means the International Maritime Dangerous Goods Code, for the implementation of Chapter VII, Part A, of the International Convention for the Safety of Life at Sea, 1974 (SOLAS Convention), published by the International Maritime Organization."

Rule - 6.

In the said rules, in rule 2, after clause (o), the following clauses shall be inserted, namely:-

" (oa) "Red Tariff " means Red Tariff Number 20 published by the Central Government vide number GSR 266, dated 15th July2000;

(ob) "RFID" means Radio Frequency Identification;

(oc) "RID" means Regulations concerning the International Carriage of Dangerous Goods by Rail given in Appendix-C of COTIF."

Rule - 7.

In the said rules, in rule 2, after clause (q), the following clauses shall be inserted, namely:-

" (qa) "Table" means Tables annexed to these rules."

Rule - 8.

In the said rules, in rule 2, after clause (r), the following clause shall be inserted, namely:-

" (ra) "UN Number" means the four-figure identification number of the substance or article taken from the United Nation Model Regulations."

Rule - 9.

In the said rules, in rule 3, sub-rule (1) after clause (viii), the following clause shall be inserted, namely:-

" (ix) Miscellaneous dangerous substances and articles"

Rule - 10.

In the said rules, in Chapter II, under heading GASES, COMPRESSED, LIQUEFIED OR DISSOLVED UNDER PRESSURE, after Table II, the Table IIA shall be inserted, namely:-

"TABLE - IIA

GASES, COMPRESSED, LIQUEFIED OR DISSOLVED UNDER PRESSURE

S. Number	Name of the substance or article	UN Number	Packing			Exceptional or Additional rules regarding Marking and Labeling		Exceptional Rules regarding carriage in brake-van of Passenger, Mixed or Parcels Train		Exceptional or Additional Stowage and Carriage Rules		Special provisions (as per chapter 3.3 of RID)	Limited quantity (as per Chapter 3.4 of RID)	Exceptional Quantity (as per 3.5.1.2 of RID)
			Packing instructions (as per 4.1.4 of RID)	Special packing provisions (as per 4.1.4 of RID)	Mixed packing provisions (as per 4.1.10 of RID)	Label Number (as per 5.2.2 of RID)	Hazard Identification Number (as per 5.3.2.3 of RID)	Special provisions for carriage in Pack age (as per Chapter 7.2 of RID)	Provisions for carriage as express parcels (as per Chapter 7.6 of RID)	Special provisions for carriage Load ing, unloading and handling (as per Chapter 7.5 of RID)	Transport category (as per 1.1.3.1 (c) of RID)			
	LIGHTERS or LIGHTER REFILLS containing flammable gas	1057	P002	PP84RR5	MP9	2.1	23		CE2	CW9	2	201654658	0	E0
02	FIRE EXTINGUISHERS with compressed or liquefied gas	1044	P003	PP91	MP9	2.2	20		CE2	CW9	3	225594	120ML	E0

Explanation - All codes and numbers mentioned in the Table shall invariably mean to be taken from Convention concerning International Carriage by Rail (COTIF) Appendix C - Regulations concerning the International Carriage of Dangerous Goods by Rail."

Rule - 11.

In the said rules in Chapter III under heading PETROLEUM AND OTHER INFLAMMABLE LIQUIDS, after Table III, the following Table IIIA shall be inserted, namely:-

"TABLE IIIA

PETROLEUM AND OTHER INFLAMMABLE LIQUIDS

S. Number	Name of the substance or article	UN Number	Packing			Exceptional or Additional rules regarding Marking and Labeling		Exceptional Rules regarding carriage in brake-van of Passenger, Mixed or Parcel Train		Exceptional or Additional Stowage and Carriage Rules		Special provisions (as per Chapter 3.3 of RID)	Limited quantity (as per Chapter 3.4 of RID)	Excepted Quantity (as per 3.5.1.2 of RID)
			Packing instructions (as per 4.1.4 of RID)	Special packing provisions (as per 4.1.4 of RID)	Mixed packing provisions (as per 4.1.10 of RID)	Label Number (as per 5.2.2 of RID)	Hazard Identification Number (as per 5.3.2.3 of RID)	Special provisions for carriage in Parcelage (as per Chapter 7.2 of RID)	Provisions for carriage as expressed in parcels (as per Chapter 7.6 of RID)	Special provisions for carriage Loading, unloading and handling (as per Chapter 7.5 of RID)	Transport category (as per 1.1.3.1 (c) of RID)			
	PERFUMERY PRODUCTS with flammable solvents (vapour pressure at 50 °C more than 110 kPa)	12 66	PO 01		MP 19	3	3 3		CE 7		2	163 64 0C	5 L	E 2
2	PERFUMERY PRODUCTS with flammable solvents (vapour pressure at 50 °C not more than 110 kPa)	12 66	PO 01 IBC 02 RO 01		MP 19	3	3 3		CE 7		2	163 64 0D	5 L	E 2
3	PERFUMERY PRODUCTS with flammable solvents	12 66	PO 01 IBC 03 LP 01 RO 01		MP 19	3	30	W 12	CE 4		3	16 3	5 L	E 1
4	PERFUMERY PRODUCTS with flammable solvents (having a flash-point below 23 °C and viscous according to 2.2.3.1.4) (vapour pressure at 50 °C more than 110 kPa)	12 66	PO 01 RO 01		MP 19	3	3 3		CE 4		3	16 3	5 L	E 1
5.	PERFUMERY PRODUCTS with flammable solvents (having a flash-point below 23 °C and viscous according to 2.2.3.1.4) (vapour pressure at 50 °C not more than 110 kPa)	12 66	PO 01 IBC 02 RO 01	BB 4	MP 19	3	3 3		CE 4		3	16 3	5 L	E 1
6.	ADHESIVES containing flammable liquid	11 33	PO 01		MP 7 MP 17	3	3 3				1	500 ml	E 3	

Explanation - All codes and numbers mentioned in the Table shall invariably mean to be taken from Convention concerning International Carriage by Rail (COTIF) Appendix C - Regulations concerning the International Carriage of Dangerous Goods by Rail."

Rule - 12.

In the said rules, in Chapter IV, under heading - INFLAMMABLE SOLIDS, after Table IV, the Table IVA shall be inserted, namely :-

"TABLE IVA

INFLAMMABLE SOLIDS

S. Number	Name of the substance or article	UN Number	Packing			Exceptional or Additional rules regarding Marking and Labeling		Exceptional Rules regarding carriage in brake-van of Passenger, Mixed or Parcels Train		Exceptional or Additional Stowage and Carriage Rules		Special provisions (as per chapter 3.3 of RID)	Limited quantity (as per Chapter 3.4 of RID)	Excepted Quantity (as per 3.5.1.2 of RID)
			Packing instructions (as per 4.1.4 of RID)	Special packing provisions (as per 4.1.4 of RID)	Mixed packing provisions (as per 4.1.10 of RID)	Label Number (as per 5.2.2 of RID)	Hazard Identification Number (as per 5.3.2.3 of RID)	Special provisions for carriage in Pack age (as per Chapter 7.2 of RID)	Provisions for carriage as express parcels (as per Chapter 7.6 of RID)	Special provisions for carriage Loading, unloading and handling (as per Chapter 7.5 of RID)	Transport category (as per 1.1.3.1 (c) of RID)			
	NAPHTHALENE, CRUDE or NAPHTHALENE, REFINED	1334	P002 IBC 08 LP 02 R0 01	B3	MP10	4.1	40	W1	CE11		3	501	5 kg	E1
2	CAMPHOR, synthetic	2717	P002 IBC 08 LP 02 R0 01	B3	MP10	4.1	40	W1	CE11		3		5 kg	E1

Explanation - All codes and numbers mentioned in the Table shall invariably mean to be taken from Convention concerning International Carriage by Rail (COTIF) Appendix C - Regulations concerning the International Carriage of Dangerous Goods by Rail."

Rule - 13.

In the said rules, in Chapter VI, under heading - POISONOUS (TOXIC) SUBSTANCES, after Table VI, the following Table VIA shall be inserted, namely:-

"TABLE VIA

POISONOUS (TOXIC) SUBSTANCES

S. Number	Name of the substance or article	UN Number	Packing			Exceptional or Additional rules regarding Marking and Labeling		Exceptional Rules regarding carriage in brake-van of Passenger, Mixed or Parcel Train		Exceptional or Additional Stowage and Carriage Rules		Special provisions (as per chapter 3.3 of RID)	Limited quantity (as per Chapter 3.4 of RID)	Excepted Quantity (as per 3.5.1.2 of RID)
			Packing instructions (as per 4.1.4 of RID)	Special packing provisions (as per 4.1.4 of RID)	Mixed packing provisions (as per 4.1.10 of RID)	Label Number (as per 5.2.2 of RID)	Hazard Identification Number (as per 5.3.3 of RID)	Special provisions for carriage in Parcel Train (as per Chapter 7.2 of RID)	Provisions for carriage as express parcels (as per Chapter 7.6 of RID)	Special provisions for carriage Loading, unloading and handling (as per Chapter 7.5 of RID)	Transport category (as per 1.1.3.1 (c) of RID)			
	DISINFECTANT, LIQUID, TOXIC, N.O.S.	3142	P001		MP 8 MP 17	6.1	66			CW 13 CW 28 CW 31	1	2740		E5

Explanation - All codes and numbers mentioned in the Table shall invariably mean to be taken from Convention concerning International Carriage by Rail (COTIF) Appendix C - Regulations concerning the International Carriage of Dangerous Goods by Rail ."

Rule - 14.

In the said rules, in Chapter VIII, under heading - ACIDS AND OTHER CORROSIVES, after Table VIII, the following Table VIIIA shall be inserted, namely:-

"TABLE VIIIA

ACIDS AND OTHER CORROSIVES

S. Number	Name of the substance or article	UN Number	Pack ing			Exce ptio nal or Addi tional rules regar ding Mar king and Labe ling		Exc epti onal Rul es rega rdi ng ca rri age in bra ke- van of Pas sen ger, Mix ed or Par cels Tra in		Exc epti onal or Add iti onal Sto wage and Carri age Ru les		Sp ec ial prov is ion s (as pe r cha pter 3.3 of R ID)	Limi ted qua nti ty (as per Cha pter 3.4 of RI D)	Ex cep ted Qu an ti ty (as per 3. 5. 1.2 of RID)
			Pac king inst ruct ions (as per 4.1 .4 of R ID)	Spe cial pac king prov is ion s (as per 4.1 .4 of R ID)	Mi xed pac king pro vi sion s (as per 4.1 .10 of RI D)	La bel Num ber (as per 5.2 .2 of R ID)	Haz ard Iden tific ation Num ber (as per 5.3 .2 .3 of RI D)	Spe cial prov is ion s for car ri age in Pack age (as per Cha pter 7.2 of RI D)	Pro visi ons for car ri age as exp res s par cels (as per Cha pter 7.6 of RI D)	Spe cial prov isi ons for carr iage Loading, unlo adin g and hand ling (as per Cha pter 7.5 of RI D)	Tran sport cate gory (as per 1.1. 3.1 (c) of RI D)			
	DIS INF ECTA NT, LIQ UID, COR ROS IVE, N.O .S.	19 03	P0 01		MP 8 8 MP 17	8 8	8 8				1	27 4 0		E 0

Explanation - All codes and numbers mentioned in the Table shall invariably mean to be taken from Convention concerning International Carriage by Rail (COTIF) Appendix C - Regulations concerning the International Carriage of Dangerous Goods by Rail."

Rule - 15.

In the said rules, after Chapter VIII following chapter shall be inserted, namely -

"Chapter 9 : MISCELLANEOUS DANGEROUS SUBSTANCES AND ARTICLES Dangerous goods under Railways Act, 1989 (24 of 1989)

901. Miscellaneous Dangerous Substances and Articles, specified in Table IX shall be deemed to be

dangerous goods under the Railways Act, 1989 (24 of 1989).

General restrictions on conveyance of Miscellaneous Dangerous Substances and Articles

902.1. Miscellaneous Dangerous Substances and Articles to be accepted only under the Rules laid down - A Railway Administration shall accept only the Miscellaneous Dangerous Substances and Articles specified in Table IX for conveyance by rail, subject to the rules and in accordance with the conditions set forth in this Chapter.

902.2. Railways right to refuse to convey. - Notwithstanding anything contained in these rules, a Railway Administration may notify that it shall not convey by rail for the public any particular articles specified in Table IX, and after the issue of such a notice, no such articles shall be accepted for conveyance by the said administration on section or stations in respect of which such notification has been issued.

Notice of Despatch to be given by sender

903.1. Notice of dispatch compulsory.-Subject to any exceptions notified by the Railway Administration from to time, no consignment of articles specified in Table IX shall be forwarded to the railway for dispatch or accepted for conveyance by rail, unless previous notice of intention to send such consignment has been given as prescribed in rule 903.2 and, unless the Officer-in charge of the station from which the consignment is proposed to be dispatched, has intimated in writing that the consignment can be received.

903.2. Particulars to be given in the notice. - The notice required under rule 903.1 shall be addressed to the Officer-in-charge of the station from which the goods are proposed to be dispatched and it shall be sent at least 48 hours before the consignment is brought to the station, unless a shorter period is prescribed by a Railway Administration concerned, and the notice shall contain a statement of the following particulars, namely:-

- (i) the true name, description and quantity of the articles in the consignment;
- (ii) the name and address of the consignor;
- (iii) the name and address of the consignee;
- (iv) a declaration that the articles have been "Packed and marked in accordance with the rules laid down in the Red Tariff", as per rules 905 and 906.

Note: (i) The forwarding note, complete in all respects, tendered 48 hours in advance of the date of offering of the consignment for booking, shall be deemed to be a proper notice under this rule.

(ii) When the Officer-in charge of the railway station or shed is in a position to accept the goods, he shall inform the same to the consignor in any reasonable manner and such information shall be deemed as proper intimation to the consignor under this rule.

Certificates, Forwarding Notes, etc., to be obtained by railway staff

904. It shall be incumbent on the railway staff in the case of every consignment of articles specified in Table IX, to obtain from the consignor a Forwarding Note complete in all respects in the form specially prescribed (Annexure -A of Red Tariff Rules, 2000).

Packing

905. Dangerous Substances and Articles, specified in Table IX to be transported only when packed in

prescribed manner given in the packing column of the Table IX.

Marking and labeling of packages

906. Dangerous Substances and Articles, specified in Table IX to be transported only when marking and labeling of the packages done in prescribed manner given in the marking and labeling column of Table IX.

Marking by Railway

907. Every package containing of Miscellaneous Dangerous Substances and Articles, specified in Table IX shall be properly marked with railway marks, indicating the code initials of the forwarding and destination stations, the invoice or way-bill number and the number of packages in the consignment.

Responsibility of Railway Staff

908. The railway staff while accepting consignments of Miscellaneous Dangerous Substances and Articles, specified in Table IX for transport by rail, shall ensure that-

- (i) the declared weight of the articles in any one package, as ascertained from the markings thereon, or the weight of the package, does not exceed the maximum laid down in column of Table IX, if any; and
- (ii) the outermost package is in accordance with these rules.

Storage

909. (a) It shall be the duty of every Officer-in-charge of a station to cause every package of Miscellaneous Dangerous Substances and Articles, specified in Table IX which is proposed to be dispatched by rail or which has been received at any station for transshipment or delivery to the consignee, to be stored in a well ventilated enclosed shed or an open shed, namely, a shed roofed over for weather protection but not having enclosing walls.

(b) Wherever such storage accommodation is not available, the packages, containing Miscellaneous Dangerous Substances and Articles, specified in Table IX may be stored in a covered iron wagon, and if this is also not possible, they may be kept in an open space completely covered with tarpaulins or other suitable material.

(c) While storing Miscellaneous Dangerous Substances and Articles, specified in Table IX all precautions laid down in rule 910 shall be observed.

Precautions to be observed in handling and storing Miscellaneous Dangerous Substances and Articles, specified in Table IX

910.1. Time of loading and unloading.- All operations connected with the loading, unloading and handling of Miscellaneous Dangerous Substances and Articles, specified in Table IX shall be conducted in adequate lighting.

910.2. Handling of packages.-

- (1) Packages containing Miscellaneous Dangerous Substances and Articles, specified in Table IX shall not be thrown, dropped down or dragged along the ground or floor and care shall be exercised to avoid striking them against any hard object.
- (2) When loading and unloading heavy drums or casks cushions of a suitable type, thick coir matting, felt, bags filled with saw-dust, or similar protection shall be used to avoid damage to the drums or casks and to prevent leakage.

- (3) Whenever practicable, packages containing Miscellaneous Dangerous Substances and Articles, specified in Table IX shall be carried or conveyed on trolleys or hand-barrows.

910.3. Prohibition of storage and handling with dangerous substances.- Miscellaneous Dangerous Substances and Articles, specified in Table IX shall not be stored or handled with or near explosives, other dangerous goods or articles of inflammable nature or empties which have contained petroleum or other inflammable liquids.

910.4. Prohibition of storage and handling with foodstuffs.- Miscellaneous Dangerous Substances and Articles, specified in Table IX shall not be stored or handled with or near foodstuffs or foodstuffs empties.

910.5. Protection from sun, rain and snow.- Packages containing Miscellaneous Dangerous Substances and Articles, specified in Table IX shall not be exposed to sun, rain or snow shall not be kept on damp ground, and shall be protected with tarpaulins or other suitable material, whenever required.

Carriage of Miscellaneous Dangerous Substances and Articles, specified in Table IX in brake-van of passenger, mixed or parcels trains

911. Miscellaneous Dangerous Substances and Articles, specified in Table IX, shall be carried only in the rear brakevan of passenger and mixed or parcel trains, provided that -

- (1) Dangerous Substances and Articles, specified in Table IX are carried with other goods, shall be wellseparated in the brake-vans from the other goods.
- (2) Dangerous Substances and Articles, specified in Table IX are carried with other goods, shall be placed as far as possible from other packages in the brake-van and away from the tail light of the train.
- (3) the total quantity of all petroleum and other inflammable liquids in the brake-van of any one train at any one time shall not exceed 50 litres

Notice of Arrival

912. Notice to consignee of arrival of consignment.- The consignor shall ensure that notice of arrival of consignments of Dangerous Substances and Articles, specified in Table IX is given to the consignee for all consignments to ensure that the same are removed promptly from Railway premises.

Delivery or Disposal otherwise

913.1. Delivery.- Consignments of Dangerous Substances and Articles, specified in Table IX shall be removed by the consignee from the station or depot of the railway to which they have been transported as soon as they are made available for delivery.

913.2. Disposal if delivery not effected expeditiously.-

- (1) If the consignments are still on hand after the expiry of free time allowed for their removal, a notice, as prescribed in section 84 of the Railways Act, 1989 (Number24 of 1989) should immediately be served on the consignee in specified format.
- (2) After the expiry of the period specified in the notice, consignment still unclaimed shall be sold/disposed off in accordance with the provisions of Section 83 and 84 of the Railways Act, 1989 (Number 24 of 1989).

Reports of Accidents

914. (1) Whenever there occurs any accident connected with any consignments of Dangerous

Substances and Articles, specified in Table IX and attended with loss of life or serious injuries to persons or serious damage to property or of a description usually attended with such loss, injuries or damage, the person for the time being in charge of the consignment shall forthwith advise: -

- (a) The Chief Controller of Explosives, Nagpur giving particulars of occurrence by available means of Communication such as: Telephone/Fax/E-mail etc. as per contact details below:-

Add: - A-Block, 5th Floor, CGO Complex, Seminary Hills, Nagpur-440006 (Maharashtra)

Tel.No:- 071-22510248 E-mail:- explosives@explosives.gov.in

- (b) Controller of Explosives in whose jurisdiction the accident has taken place; and the Officer in-charge of the nearest Police Station by the quickest means of communication; and

- (c) The Departmental Officers concerned.

- (d) National Disaster Response Force (NDRF)

(2) pending the visit of the Chief Controller or his representative or until instructions are received from the Chief Controller or his representative that he does not wish any further investigation or enquiry to be made, all wreckage and debris shall be left untouched except in so far as its removal may be necessary for the rescue of persons injured and recovery of the bodies of any persons killed by the accident or for the restoration of through communication.

TABLE IX

MISCELLANEOUS DANGEROUS SUBSTANCES AND ARTICLES

Railways Red Tariff (Amendment) Rules, 2023

S. Nu m be	Na me of the sub stan ce or arti cle evol ving flam ma ble vap our	UN Nu m ber	Pack ing			Ex ce ptio nal or Ad dit ion al rules re gar ding Mar ki ng and La be li ng		Exc epti onal Rules rega rdi ng ca rri age in bra ke- van of Pas sen ger, Mix ed or Par cels Tra in		Exc epti onal or Add iti onal Sto wa ge and Car ri age Ru les		Sp ec ial pro vis ion s (as pe r Ch a pter 3.3 of R I D)	Limi ted qua nti ty (as per Ch a pter 3.4 of R I D)	Ex cep ted Qu an ti ty (as per 3.5. 1. 2 of RID)
			Pac ki ng inst ruct ions (a s pe r 4.1 .4 of R I D)	Spe cial pac king prov isi on s (as per 4.1 .4 of R I D)	Mi xed pac king pro vi sion s (as per 4.1 .10 of R I D)	La bel Num ber (as per 5.2 .2 of R I D)	Haz ard Id en ti fi ca ti on Num ber (as per 5.3.2 .3 of R I D)	Spe cial pro vis ion s for car ri age in Pa ck age (as per Ch a pter 7. 2 of R I D)	Pro vis ion s for car ri age as exp res s par cels (as per Ch a pter 7.6 of R I D)	Spe cial pro vis ion s for car ri age in g and ha nd li ng (as per Ch a pter 7. 5 of R I D)	Tr an sp ort ca te go ry (as per 1. 1. 3. 1 (c) of R I D)			
	POL YME RI C BEA DS, EXP AND ABL E,	22 11	P0 02 IB C08 R 001	PP 14 B3 B6	MP 1 0	No ne	9 0		CE 11	CW 31 CW 36	3	382 633 675	5 kg	E1
02	LIT HI UM ME TAL BAT TER IES (incl udi ng lith iu m all oy bat ter ies)	30 90	P9 03 P9 08 P9 09 P9 10 P9 11 LP903 LP9 04 LP9 05 LP9 06			9 A	9 0		CE 2		2	188 230 310 376 377 387 636	0	E0
03	LI THI UM ME TAL BAT TER IES CONT AIN ED IN EQU IPM ENT (incl udi ng lith iu m alloy bat ter ies)	30 91	P9 03 P9 08 P9 09 P9 10 P9 11 LP9 03 LP9 04 LP9 05 LP9 06			9A	90		CE 2		2	188 230 310 360 376 377 387 390 670	0	E0
04	LI THI UM ME TAL BAT TER IES PAC KED WI TH EQ UIP ME NT (inc lud ing lith iu m al loy bat ter ies)	30 91	P9 03 P9 08 P9 09 P9 10 P9 11 LP9 03 LP9 04 LP9 05 LP9 06			9A	90		CE 2		2	188 230 310 360 376 377 387 390 670	0	E0
05	LITH IUM - ION BAT TER IES (incl udi ng lith iu m - ion poly mer batt er ies)	34 80	P9 03 P9 08 P9 09 P9 10 P9 11 LP903 LP9 04 LP9 05 LP9 06			9 A	90		CE 2		2	188 230 310 348 376 377 387 636	0	E0
06	LITH IUM -ION BAT TER IES CON TAI NED IN EQ UIP ME NT (inc lud ing lith iu m - ion poly mer bat ter ies) or	34 81	P9 03 P9 08 P9 09 P9 10 P9 11 LP9 03 LP9 04 LP9 05 LP9 06			9A	90		CE 2		2	188 230 310 348 360 376 377 387 390 670	0	E0
07	LI TH IUM -ION BAT TE RI ES PAC KED WI TH EQ UIP ME NT (incl udi ng lith iu m - ion pol ymer bat ter ies)	34 81	P9 03 P9 08 P9 09 P9 10 P9 11 LP9 03 LP9 04 LP9 05 LP9 06			9A	90		CE2		2	188 230 310 348 360 376 377 387 390 670	0	E0
08	LIT HI UM BAT TER IES INST ALL ED IN CAR GO TRAN SPORT UNIT lith iu m -ion bat ter ies or lith iu m me tal bat ter ies	35 36				9	90				-	389	0	E0
09	LI FE - SAV ING APP LIAN CES, SE LF - INF LAT ING su ch as airc raft eva cuat ion chu tes, airc raft surv ival ki ts and mari time l ife -sav ing app lian ces	29 90	P9 05			9	90		CE 2		3	296 635	0	E0
10	LI FE - SAVI NG APP LIAN CE S NO T SE LF - INF LATI NG co nta i ning dan gerous go ods as equi pme nt	30 72	P9 05			9	90		CE 2		3	296 635	0	E0
11	SAF ETY DEV ICE S , el ect ric all y ini tiat ed	32 68	P9 02 LP9 02			9	90		CE 2		4	280 289	0	E0
12	BEN ZAL DE HY DE	19 90	P0 01 IBC 03 LP 01 RO 01		MP 15	9	90	W 12	CE 8	CW 31	3		5 L	E1
13	AM MONI UM NIT RA TE BAS ED FER TILI ZER	20 71										193		
14	CAS TOR BEA NS	29 69	P0 02 IBC 08	PP 34 B4	MP 10	9	90	W 11	CE 9	CW 31	2	141	5 kg	E2
15	CAS TOR ME AL	29 69	P0 02 IBC 08	PP 34 B4	MP 10	9	90	W 11	CE 9	CW 31	2	141	5 kg	E2
16	CAS TOR POM ACE	29 69	P0 02 IBC 08	PP 34 B4	MP 10	9	90	W 11	CE 9	CW 31	2	141	5 kg	E2
17	CAST OR FLA KE	29 69	P0 02 IB C0 8	PP 34 B4	MP 10	9	90	W 11	CE 9	CW 31	2	141	5 kg	E2
18	VE HIC LE, FLA MMA BL E GAS POW ER ED	31 66										388 666 667 669		
19	VEH IC LE, FLA MMA BL E LIQ UID POW ERE D	31 66										388 666 667 669		
20	VEH ICLE, FU EL CE LL, FLA MMA BL E GA S POW ER ED	31 66										388 666 667 669		
21	VEH ICL E, FU EL CE LL, FLA MMA BL E LIQ UID POW ERE D	31 66										388 666 667 669		
22	BA TTE RY POW ER ED VEH ICLE	31 71										388 666 667 669		
23	BA TTE RY POW ERE D EQU IPM ENT	31 71										388 666 667 669		
24	FIR ST AID KI T	33 16	P9 01			9	90				se e SP 67 1	251 340 671	se e SP 25 1	se e SP 3 40

Explanation - All codes and numbers mentioned in the Table shall invariably mean to be taken from Convention concerning International Carriage by Rail (COTIF) Appendix C - Regulations concerning the International Carriage of Dangerous Goods by Rail."

2. रेलवे लाल टैरिफ नियम 2000 की तालिका II के कॉलम (1) के उपशीर्ष “द्रव गैसों” के अंतर्गत मद “द्रवीकृत ईथेन” और तदनुरूप स्तंभ (4) में, उपशीर्षक “अपवादात्मक या अतिरिक्त पैकिंग नियम” के अंतर्गत मद “टी-75 आईएसओ कंटेनर” को शामिल किया जाएगा।

[फा. सं. टीसीआर/1015/2025/(3503375)]

सुरेन्द्र कुमार अहिरवार, कार्यकारी निदेशक यातायात वाणिज्य (दर)

टिप्पण - मूल नियम भारत के राजपत्र, भाग II खंड 3, उपखंड (I) में दिनांक 15 जुलाई 2000 के सा.का.नि. 266 के तहत प्रकाशित किए गए थे और पिछली बार दिनांक 26 सितम्बर 2025 के सा.का.नि. 719(अ) की अधिसूचना के तहत संशोधित किये गए थे।

MINISTRY OF RAILWAYS

(Railway Board)

NOTIFICATION

New Delhi, the 21st October, 2025

G.S.R. 770 (E).— In exercise of the powers conferred by Section 67 and Section 87 of the Railways Act, 1989(24 of 1989), the Central Government hereby makes the following rules further to amend the Railways Red Tariff Rules, 2000 namely-

- (1) These rules may be called the Railways Red Tariff (Second Amendment) Rules, 2025.
- (2) They shall come into force on the date of their publication in the Official Gazette.
2. In the Railways Red Tariff Rules 2000, in the Table II, in column (1), under the sub heading "Liquid Gases", the item 'Liquefied Ethane', may be inserted and correspondingly in column (4), under the sub heading "Exceptional or Additional packing Rules", the item 'T-75 ISO Container' shall be inserted for 'Liquefied Ethane'.

[F. No. TCR/1015/2025/3503375]

SURENDRA KUMAR AHIRWAR, Executive Director, Traffic Commercial (Rates)

Note.- The principal rules were published in the Gazette of India Extraordinary, Part II, Section 3, Sub-section(i) vide G.S.R. 266, dated 15th July, 2000 and was last amended vide notification number G.S.R.719(E) dated 26th September, 2025.